

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI**

**ORDER SHEET OF THE HEARING ON 25<sup>th</sup> APRIL, 2024, 10:30 A.M.**

**CP /30/GB/2023**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao  
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

In the Matter of	The Registrar of Companies, NER Vs Moonlight Associates Ltd. 2. Abu Sadeque ishtiaque Ahmed Choudhury, 3. Nit-yananda Nath & 4. Ferdousi Begum Choudhury.
Under Section	U/s 271 ( c) & (d), R/w 271 (1) & 272 (3) of Companies Act, 2013

For Petitioner (s) : Mr. Pfofri, STA for ROC NER

For Respondent (s) : Mr. N. Jain, CS for R-2

**ORDER**

Mr. Pfofri, STA appears on behalf ROC, NER, who is the Petitioner herein. Notice sent to R-3 is returned with an endorsement “*address refused*” which is deemed service as per law. Hence, R-3 is set *ex parte*. Notice sent to R-1 is returned with an endorsement “*addressee left*”. Notice sent to R-4 is returned with an endorsement “*insufficient address*”. Issue fresh notice to R-1 and R-4. Mr. N. Jain filed memo of Appearance on behalf of R-2 and requested 3 weeks’ time to file reply affidavit. Time granted.

List for further consideration on **28.05.2024**.

Sd/-  
**Satya Ranjan Prasad**  
**Member (Technical)**

Sd/-  
**H.V. Subba Rao**  
**Member (Judicial)**